NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH **AHMEDABAD**

C.P. No. 194/241-242/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU

MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.09.2017

Name of the Company:

Jignesh Thakorbhai Patel & Ors.

V/s.

Mantavya Media Pvt. Ltd. & Ors.

Section of the Companies Act: <u>Section 241-242 of the Companies Act, 2013</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION **SIGNATURE**

1. Tushar P. Hemani Advocate & Petition

Learned Advocate Mr. Tushar Hemani with Learned Advocate Ms. Vaibhavi Parikh present for Petitioners. None present for Respondents.

Petitioners filed affidavit stating copy of application sent to Respondents no. 2 and 3 by speed post on 07.09.2017 and filed acknowledgment of Respondents no. 1 and 4.

Applicant also filed affidavit of service stating that date of hearing informed to Respondents no. 2 and 3 by E-mail.

Heard arguments of Learned Counsel for Petitioners.

The main allegation in petition is Respondents no. 2 without following procedure laid down under section 62 of Companies Act, 2013 got allotted 3,00,000 equity shares of Rs. 10/- each to himself in the alleged meeting held on 25.08.2017 and also illegally appointed Respondent no. 3 as Director.

In spite of sending copy of application and sending notice of date of hearing, Respondents did not choose to appear.

It is represented by the Learned Counsel for petitioners that Respondent no. 2 may at any time transfer or sell or pledge the 3,000,000/- equity shares to third parties and make it multiple disputes.

Petitioners are having shareholding of 48.718% before illegal allotment of shares to Respondent no. 2 and after that 19.191%. Among petitioners two of them are directors.

Petition is admitted.

Considering all the above said aspects both parties are directed to maintain status quo with regard to share holding pattern and directors as exist on date of this petition till the next date of hearing.

Petitioners are directed to serve copy of this order on Respondents no. 1 to 4 and shall file proof of service.

Respondents shall file reply within 4 weeks, after serving copy in advance to the Petitioners.

Petitioners shall file rejoinder within two weeks thereafter, serving copy in advance to the Respondents.

List the matter on 24.10.2017 for hearing.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 11th day of September, 2017.